

*Before K. S. Garewal J.*

HARPHOOL SINGH AND OTHERS—*Petitioners*

*versus*

FINANCIAL COMMISSIONER REVENUE, PUNJAB &  
OTHERS—*Respondents*

C. W. P. No. 3174 of 1983

19th September, 2007

***Constitution of India, 1950—Art. 226—Pepsu Tenancy & Agricultural Act, 1955—S.22—Land-owner mortgaging land—Mortgagee inducting tenants—Tenants filing application for purchase of proprietary rights—Assistant Collector granting proprietary rights in favour of tenants—Appeal & revisions filed against Assistant Collector's order dismissed—Whether tenants who claimed to be in possession of mortgaged property could maintain an application for claiming proprietary rights over the said land—Tenants could acquire rights enjoyed by mortgagee but on the date of order of Assistant Collector mortgage stood redeemed & rights of mortgagee stood extinguished—No relationship between tenants & mortgagor who succeeded in redeeming of mortgage—Tenants could not acquire rights of land-owner who redeemed the mortgage—Petition allowed.***

*Held*, that Harphool Singh & others acquired the equity of redemption in 1961, filed for redemption of mortgage soon thereafter. The mortgage was redeemed in 1966. On the other hand, the tenants filed an application for purchase of proprietary rights in 1964 against the mortgagees but at that time Harphool Singh's application for redemption was pending. This application was decided in 1966 whereas the tenants' application for purchase was decided in 1967 by which time the mortgage had been extinguished. The tenants had been inducted by the mortgagee, they enjoyed no relationship with the mortgagor who had succeeded in redeeming of the mortgage. The collector had while passing remand order in 1969 appreciated this point but somehow the Revenue Authorities continued to hold the tenants entitled to acquire proprietary rights. They consistently missed the point that the

tenants could acquire the rights enjoyed by the mortgagee but mortgage stood extinguished so did all the rights of the tenants under the mortgage stood extinguished. The tenants could not acquire the rights of the petitioners who had redeemed the mortgage.

(Paras 14 & 15)

K. S. Cheema, Advocate, *for the petitioner.*

M. L. Saini, Advocate, *for the respondents.*

**K. S. GAREWAL, J.**

(1) Petitioners have challenged the orders passed in favour of Dalip Singh and Surjit Singh (respondents 5 and 6) by the Revenue Authorities whereunder the respondents were granted proprietary rights over lands which they were possessing as tenants. This was done under the provisions of Section 22 of the Pepsu Tenancy & Agricultural Act, 1955 (hereinafter referred to as the Act) on the basis of the respondents' application decided on 4th May, 1967, by Assistant Collector 1st Grade (Annexure P-15).

(2) The land in dispute is 177 Kanals (approximately 22 acres) situated in Narainpura *alias* Chaurwala, Tehsil Sirhind, District Patiala (now Fatehgarh Sahib). In the application filed in Form VI under Rule 14 Dalip Singh and Surjit Singh applied to the Collector, Agrarian (Prescribed Authority) pleading that they were tenants under Section 20 of the Act and wished to acquire proprietary rights in the land comprising of the tenancy. Particulars of the land were given in the enclosed table. Documents in proof of title that they were tenants, as defined in Section 20 of the Act, were also attached. Particulars of the land were enclosed. Lastly, the applicants prayed that compensation payable by them may be determined. The names of the landowner was mentioned as Reghbir Kaur, wife of Jaswant Singh and Kamaljit Kaur, wife of Joginder Singh.

(3) The above particulars of the original application filed by Dalip Singh and Surjit Singh were necessary as an introduction to the case since the entire edifice of the proceedings under the Act, which are under challenge in this petition, has been built up on the proceedings commenced by the tenants for acquisition of proprietary rights.

(4) Section 22 of the Act entitles a tenant to acquire from his landowners, the landowners' right, title and interest in the land comprising his tenancy. The tenant is required to file an application in writing before the Prescribed Authority containing particulars, details of the area and location of the land, the name of the landowner etc. The application is required to be in form VI of Rule 14 of the Pepsu Tenancy & Agricultural Rules, 1958 (hereinafter referred to as the Rules).

(5) Tenant has been defined in Section 2(k) of the Act which says that the term has the same meaning as has been assigned to it in the Punjab Tenancy Act, 1887 but excludes a person who holds right of occupancy or a person who is relative of the tenant within the meaning of Section 2 (g)(2) of the said Act.

(6) This case has a long history. The land had been mortgaged by one Harnam Kaur to Amrao Singh in 1901. The rights of the mortgagor, in due course of time, came to be inherited by Nand Singh through Sher Singh and Suraj Kaur who in turn had inherited these rights from Harnam Kaur, the original mortgagor. On 13th April, 1961 Nand Singh (through his wife Iqbal Kaur) sold the equity of redemption through two sale deeds to Harphool Singh and others. The sale deeds are Annexures P-7 and P-8. The sale deeds contained a recital that land was mortgaged with possession with the heirs of Rattan Kaur daughter of Amrao Singh for Rs. 6,200 and was sold to the vendees for Rs. 24,500. Since the land was under mortgage, Nand Singh through his wife Iqbal Kaur had sold the equity of redemption in the land and the well owned by him. The vendees were entitled to file an application for taking possession of the mortgaged land by getting the mortgage redeemed.

(7) On the basis of acquiring the equity of redemption, Harphool Singh and others (the vendees under the sale deeds dated 13th April, 1961) filed an application under Section 4 of the Punjab Restitution of Mortgage Land Act, 1938 on 10th July, 1961 before Collector, Fatehgarh Sahib (Bassi) against the successors-in-interest of the original mortgagee Amrao Singh. The Collector allowed the application on 17th February, 1966 and directed that the mortgage stood extinguished and that the applicants be put in possession of the mortgage property. The order of the Collector is Annexure P-10. Consequent upon the redemption of the

mortgage, possession of the property was delivered to Harphool Singh and others on 23rd June, 1966, copy of the Daily Diary Register of Patwari is Annexure P-11.

(8) Therefore, the main question to be considered in this case would be whether the tenants who claimed to be in possession of a portion of the mortgaged property could maintain an application for claiming proprietary rights over the said land.

(9) After the application of the tenants was allowed on 4th May, 1967 Harphool Singh appealed to the Collector on 12th May, 1967 who on 29th March, 1969 accepted the appeal and remanded the case back to the Prescribed Authority. The tenants challenged the Collector's order in revision before the Financial Commissioner. The revision was dismissed in limine on 25th June, 1970 whereby the remand order was upheld.

(10) After remand the proceedings before the Assistant Collector 1st Grade Fatehgarh Sahib commenced again. On 23rd May, 1972 the Collector again found in favour of the tenants and granted them proprietary rights over 177 Kanals 4 Marlas of land holding that "it is clear as the sun that Shri Jharu (father of Dalip Singh and Surjit Singh respondent 5 and 6) is an old tenant continuing from before the year 1956 and in the Bandobast legally prepared, his father was also a tenant of the land in dispute. After the year 1956 the cultivation is entered in his name and in the name of his sons and they are cultivating the land on the spot." Harphool Singh and others filed an appeal before Collector, Patiala. The appeal was dismissed on 10th August, 1973. Harphool Singh and others' revision before the Financial Commissioner, Patiala Division was also dismissed on 15th July, 1975. Finally the revision petition was dismissed by the Financial Commissioner on 18th January, 1983.

(11) Learned counsel for the petitioners has laid great stress on the following observation of the Collector, in his order dated 29th March, 1969 :--

"On the date the order was passed the mortgagee had no right, title, or interest in this land because the same had been extinguished by the order redeeming the mortgage passed earlier. The tenants, therefore, could not acquire any right of

mortgagee. ....The next question to be decided is whether the tenant can acquire right, title or interest vested in view of his tenancy. This is a separate question and can be gone into independently.”

(12) The central argument of the petitioners’ counsel is that all that the tenants could acquire was the right, title and interest of the landowner. If the tenant was holding land under a mortgagee he could only acquire the right, title and interest of the mortgagee. The tenant could not acquire the equity of redemption and, therefore, could not step into the shoes of the mortgagor. In the present case, on the date the order was passed, the mortgage stood redeemed and the rights of the mortgage stood extinguished. Therefore, the tenant under the mortgagee was left without any rights which he could acquire. Reliance was placed on **Amar Sarjit Kaur and another versus The Financial Commissioner Punjab & others (1)**. The facts and circumstances of Amar Sarjit Kaur’s case (*supra*) were quite similar to the present case. Therein land had been mortgaged with possession in favour of one Sucha Singh in 1953, who leased the land to Dharam Singh in the same year. Dharam Singh applied for acquiring proprietary rights in 1963. His application was accepted to the extent that he was allowed to acquire the right, title and interest of the mortgagee. Dharam Singh filed an appeal praying that he should also be given rights of the owner (mortgagor). The Collector dismissed the appeal. However, the Financial Commissioner accepted his prayer and conferred on him right, title and interest not of the mortgagee but of the mortgagor. In the writ petition the order of the Financial Commissioner was set aside by holding as under :—

“Where the tenant under the mortgage applied for the acquisition of proprietary right, held, as at the time of the commencement of the Pepsu Tenancy and Agricultural Lands Act the tenant was a tenant of the mortgagee and continued to be his tenant since then, therefore, he will be entitled to acquire right, title and interest of his landlord who in this case is the mortgagee. The right, title and interest of the person in whom equity of redemption vested at the time could not have been transferred in favour of the tenant.”

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(1) 1968 P.L.J. 134

(13) Secondly reference, was made to **Dalip Singh versus Financial Commissioner, Punjab & others (2)** to advance the argument that a tenant given possession by mortgagee did not hold the land under the mortgagor nor was he liable to be pay rent to the mortgagor, such a tenant was the tenant of the mortgagee. Thirdly, reference was made to **Bhag Singh & others versus Financial Commissioner (3)**. in which it was held that a tenant inducted by a mortgagee could not file an application to acquire proprietary rights against the mortgagor.

(14) It is quite apparent from the narration of events that Harphool Singh and others acquired the equity of redemption in 1961, filed for redemption of mortgage soon thereafter. The mortgage was redeemed in 1966. On the other hand, the tenants filed an application for purchase of proprietary rights in 1964 against the mortgagees but at that time Harphool Singh's application for redemption was pending. This application was decided in 1966 whereas the tenants' application for purchase was decided in 1967 by which time the mortgage had been extinguished. The tenants had been inducted by the mortgagee, they enjoyed no relationship with the mortgagor who had succeeded in redeeming of the mortgage.

(15) The Collector had while passing remand order in 1969 appreciated this point (Annexure P-16) but some how the Revenue Authorities continued to hold the tenants entitled to acquire proprietary rights. They consistently missed the point that the tenants could acquire the rights enjoyed by mortgagee but the mortgage stood extinguished, so did all the rights of the tenants under the mortgage stood extinguished. The tenants could not acquire the rights of the petitioners who had redeemed the mortgage. This has been the consistent view of this Court as given in Amar Sarjit Kaur (1968), Dalip Singh (1964) and Bhag Singh and other (1979) case.

(16) In view of the above discussion, this petition is allowed. Orders Annexures P-1 to P-4 are hereby quashed.

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**R.N.R.**

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(2) 1964 L.L.T. 24

(3) 1979 P.L.J. 423